

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 02nd day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/667/2015

1. G. Narayanasamy,
S/o. S. Gopal,
No.441/2, KK Nagar,
Thirumani Post,
Venbakkam Via,
Chengalpattu Taluk,
Kancheepuram District- 603 111;
2. P. Sekar,
S/o. S. Pakkirisamy,
No.3/91, Mahabalipuram Road,
Tirukalikundram,
Chengalpattu Taluk,
Kancheepuram District,
PIN- 603 109;
3. P. Moorthy,
S/o. Purushothaman,
No. 16, Big Street,
Palur,
Chengalpattu Taluk,
Kancheepuram District,
PIN- 603 101.

.....Applicants

(By Advocate : M/s. R. Malaichamy)

VS.

- 1 Union of India Rep. by the
Chief Postmaster General,
Tamil Nadu Circle,
Anna Road,
Chennai- 600 002;

2. The Postmaster General,
Chennai City Region,
Chennai- 600 002;
3. The Superintendent of Post Offices,
Chengalpattu Division,
Chengalpattu- 603 001.

... Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard both sides. Applicant has filed the O.A. seeking the following reliefs:-

"i) to direct the respondents to re-fix the pay of the applicants at par with their juniors namely Smt. Pushpalatha and A. Babu, consequent to;

ii) Direct the respondents to pay the arrears of pay and allowances to the applicants and other attendant service benefits."

2. Learned counsel for the applicant would submit that the applicant's request for stepping up of pay on par with alleged juniors had been recommended to the higher authorities as admitted by the respondents in their reply at para 6 wherein it is stated that the case of the applicant had been forwarded to Regional Office to get approval vide letter No.E/Stepping Up/Dlgs/14 dated 14.02.2014. The Regional Office had intimated by letter No.APA/65-2/09-CCR dated 21.02.2014 that the stepping up of pay of Postman officials had been taken up with Circle Office as advised by Circle Internal Financial Authority. On receipt of clarification from Circle Office, the case may be resubmitted. This was communicated to the applicant by letter No. E/Stepping Up/Dlgs/14 dated 27.2.2014.

3. Attention is also drawn to the statement contained in the reply wherein it is stated that the third respondent had taken up the issue of the applicants with second respondent who in turn took up the issue with the first respondent as per the advice of the Circle Internal Audit Authority and hence



the matter will be considered once the Directorate issued the clarification.

He would accordingly urge that the respondents may be directed to take decision in the matter within a time limit to be set by the Tribunal.

4. Learned counsel for the respondents who would admit to and stand by the statement made in the reply and submit that the clarification from first respondents was still awaited.

5. In the above circumstances, we are of the view that ends of justice would be met in this case if the respondents are directed to take a decision in the matter within a period of three months from the date of receipt of a copy of this order. Respondents directed accordingly.

6. OA is disposed of. No costs.